

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

## **Petition No. 121/TT/2020**

Date: 13.11.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for 400 kV S/C Singrauli-Vindhyachal Transmission Link alongwith (2x250 MW) HVDC Back to Back at Vindhyachal between the Northern Region and the Western Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 27.11.2020:-

### **2014-19 period**

- a) Reconciliation of the Additional Capital Expenditure (ACE) approved vide order dated 20.9.2016 in Petition No. 543/TT/2014 and ACE claimed in the instant petition.
- b) Reconciliation of the ACE approved of ₹29716 lakh by the Board of Directors of Petitioner Company vide meeting held on 3<sup>rd</sup> January 2019 and ACE claimed in the instant petition.
- c) Form 10B for assets proposed to be decapitalized.
- d) Undertaking on affidavit giving details of actual equity infused for ACE during 2014-19 for the subject transmission assets.

**2019-24 period**

- e) Reconciliation of the ACE approved vide order dated 20.9.2016 in Petition No. 543/TT/2014 and ACE claimed in the instant petition.
  - f) Approval of the Board of Directors for additional ACE proposed in 2020-21 and 2021-22 apart from ACE approved earlier vide order dated 20.9.2016 in Petition No. 543/TT/2014.
  - g) OEM certificate certifying the need for the proposed replacement of the components/equipment.
  - h) Confirm if there is any life-extension proposed for the claimed additional ACE 2020-21 and 2021-22.
  - i) Form 10B for assets proposed to be decapitalized.
  - j) Confirmation whether any further ACE expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed.
2. Confirm that the instant assets are currently in use and information in respect of decapitalization, if any.
  3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)